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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.716/96

DATE OF ORDER : 24-09-1996.

Between :-

1. S.Venkateswarlu
2. Ch.Papa Rao

... Applicants

And

1. Railway Employees Co-operative Credit Society Ltd., rep. by its Chairman, Park Town, Madras - 600 003.
2. Chief Personnel Officer, S.C.Railway, Rail Nilayam, Sec 'bad.
3. Sr.Divisional Personnel Officer, S.C.Railway, Vijayawada.

... Respondents

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Counsel for the Applicants : Shri P.Krishna Reddy

Counsel for the Respondents : Shri C.V.Malla Reddy, SC for Rlys  
for RR 2 & 3.  
Shri S.Narasimham for R-1

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

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... 2.



person from the Society of R-1 on 25.6.96. He has produced acknowledgement of handing over the "stop recovery order" of the applicants in this OA. Hence the question of return of amounts already recovered from the applicants does not arise.

6. This OA is similar to OA 574/96 decided on 4.7.96. As this is a covered case, the same direction as in OA 574/96 is also followed in this case and the respondents are directed as follows:-

The Chairman and Managing Committee of R-1 Society (as he is an Officer nominated by Railways) has to look into the allegations of the applicants and if he feels there appears to be *prima facie* truth in the allegations of the applicant he has to suspend the recovery pending completion of enquiry by the CBI if the recovery has not already been stopped. But if he feels there does not appear to be such *prima facie* truth in the allegation of the applicant, the applicants have to be informed accordingly and then the applicants are free to move this Tribunal under section 19 of the A.T.Act, 1985, if they are so advised.

7. The OA is ordered accordingly. No order as to costs.

प्रमाणित प्रति  
CERTIFIED TO BE TRUE COPY

*Deeksh Dhami*  
न्यायिलय विविकारी  
COURT OFFICER  
केंद्रीय प्रशासनिक न्यायिलय  
Central Administrators' Tribunal  
सेन्ट्रल एडमिनिस्ट्रेटर्स  
HYDERABAD BENCH

ORDER

(Oral Order per Hon'ble Shri R.Rangarajan, Member (A))

25

Heard Shri P.Krishna Reddy for the applicants.

Shri Narasimham, learned counsel for Respondent No.1.

2. There are 2 applicants in this OA who are working in the Vijayawada Division of S.C.Railway. They are members of the Railway Employees Co-Operative Credit Society at Madras (Respondent No.1 herein), as Vijayawada Division was part of the Southern Railways before it was merged in S.C.Railway.

3. The plea of the applicants in this OA is that by forging their signature some persons might have obtained permits from R-1 for purchase of Televisions on credit. When it was contemplated to recover that amount they had given complaints and CBI is investigating the same.

4. In view of the fact that recovery is contemplated they filed this OA praying for a direction to the respondents viz., R-3 not to make any loan recoveries against the applicants pending enquiry into the withdrawal of money in the name of the applicants towards purchase of Television set and return the amounts already recovered from them in the month of May, 1996.

5. At the outset Mr.Narasimham, the learned counsel for Respondent No.1 submitted that no recovery has been effected from the applicants in this OA. It is also submitted that they have taken "stop recovery order" in

.... 3.

Copy to:-

1. The Chairman, Railway Employees Co-operative Credit Society Ltd., Park Town, Madras.
2. Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
3. Sr. Divisional Personnel Officer, S.C.Rly, Vijaya
4. One copy to Sri. P.Krishna Reddy, advocate, CAT, Hy
5. One copy to Sri. C.V.Malla Reddy, SC for Rlys, CAT,
6. One copy to Sri. S.Narasimham, advocate, for R-1, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

24/9/96

ORDER/JUDGEMENT  
R.A/C.P./M.A. NO.

O.A. NO.

716/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

No Spare Copy

